

OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE: DELHI

CIRCULAR

It has come to the notice of undersigned that some Ld. Metropolitan Magistrates are not following the procedure which is required to be followed when claim of juvenility is raised/comes in question before them.

In this regard, it is impressed upon all the Ld. Metropolitan Magistrates that whenever a claim of juvenility comes or is raised before them, then procedure prescribed under section 7 (a) of the Juvenile Justice ( Care & Protection of Children) Act, 2000 and Rule 12 of Juvenile Justice ( Care & Protection of Children) Rules, 2009 is required to be followed.

  
(VINOD YADAV)

Chief Metropolitan Magistrate  
Delhi.

No. 14780-815.....CMM/SS/2011

Dated, Delhi the 17/12/11.....

**Copy forwarded for information and necessary action to:**

1. The Registrar General, High Court of Delhi, New Delhi.  
(Through Ld. District & Sessions Judge)
2. The District & Sessions Judge, Delhi.
3. The District & Addl. Sessions Judge I/C, all District Delhi/New Delhi
4. Ms. Illa Rawat, Additional District Judge ( Editor Juvenile Justice Newsletter) THC
5. The ACMMs, Tis Hazari Courts, Delhi
6. The ACMMs, KKD, Patiala House, Rohini, Dwarka & Saket Courts, Delhi with the request to circulate it amongst all the MMs posted at their respective stations.
7. The Principal Magistrate, Juvenile Justice Board-I, II & III, Delhi/New Delhi.
8. The Commissioner of Police.
9. The Director of Prosecution, Tis Hazari Courts, Delhi.
10. The Secretary, Bar Association, Tis Hazari, KKD, Patiala House, Rohini, Dwarka & Saket Courts, Delhi
11. The PRO/APRO, Tis Hazari, Patiala House, KKD, Rohini and Dwarka Court Complexes, Delhi.
12. The Web-Site Committee, THC, Delhi.
13. Reader to CMM: Delhi.
14. Office File.

  
Chief Metropolitan Magistrate  
Delhi